(b) the number of cases disposed of by the said Adalats during the said period; and

Written Answers

(c) what is the target set, for the current year ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ) : (a) and (b) The number of Lok Adalats held in the States of Maharashtra and Punjab during the years 1989, 1990 and 1991 were 304 and 9 and the cases disposed of were 22, 462 and 4,028 respectively.

(c) Lok Adalats are not regularly constituted Law Courts but are voluntary efforts for resolution of disputes through persuasive and conciliatory methods. The Lok Adalats are being organised by the State Legal Aid and Advice Boards throughout the country from time to time. No targets as such, can be set. Lok Adalats have, however, become a regular feature in some of the States.

Pending cases before Nagpur Bench of Bombay High Court

693. SHRI JAGIR SINGH DARD : Will the PRIME MINISTER be pleased tostate -•

(a) the number of cases pending before the Nagpur Bench of the Bombay High Court as on 1st July, 1992;

(b) which is the oldest case pending and since when; and

(c) what steps are being taken to expedite the early disposal of these cases ?

THE MINISTER OF STATE. IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ) : (a) to (c) The information is being collected and will be laid on the Table of the House.

Review of recruitment procedure of Law Officers

694. SHRI BALBIR SINGH : Will the. PRIME MTNISTER be pleased to state :

(a) whether Government propose to review the rectruitment procedure of Law Officers of the Central Government;

(b) whether any evaluation of the work being done by the Law Officers has been i undertaken by Government; and

(c) if so, what is the result of such an evaluaton ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ) : (a) There is at present no such proposal under consideration.

(b) and (c) The work done by the law ofhicers is under constant review of the Government and action as required is taken in the light of such review.

Cases Received by the Company Law Board

695. SHRI SHIBCHARAN SINGH : DR. SHRIKANT RAMCHANDRA JICHKAR :

Will the PRIME MINISTER be pleased to state :

(a) the number and nature of cases Company Law Board received during the last three years;

(b) the number of cases disposed of by the Board during this period; and

(c) the steps being taken for early disposal of pending cases ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ) : (a) Under the statutory powers directly vested in Company Law Board, it received 6515 cases during 1989-90. 7489 wises during 1990-91 and 9449 cases during 1991-92. The cases related to granting of extension of time for filing particulars of charges and issue of debenture certificates, confirmation of special resolutions for alteration of memorandum of association, repayment of fixed deposits on their maturity, rectification of register of members, transfer of shares, ordering investigation, calling of AGM and EGM, complaints about oppression and inisma-nagement and compounding of offences,